

National Company Law Tribunal
Allahabad Bench
Allahabad

117(ND)/2011

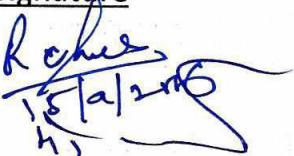
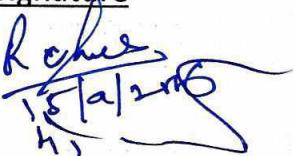
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016.

NAME OF THE COMPANY: Shri Rajeev Kumar Singh

Vs.

M/s Dayal Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	Rakesh Chauhan	Advocate		
2.	M. L. SHATURVEDI	Adv. Reddy	Reddy	

Order dated 15.09.2016

117(ND)/2011 Shri Rajeev Kumar Singh Vs. M/s Dayal
Infrastructure Pvt. Ltd.

Petitioner is not ready. The Learned Counsel for the respondent insisted for early disposal of the case. We are satisfied with the ground for adjournment on account of the non-available Ld. Counsel for petitioner. Therefore, the matter is ordered to be listed on 18.10.2016. No further time shall be allowed.

List the matter on 18.10.2016.


SH. VSR AVADHANI (Judicial Member)


SH. H.P. CHATURVEDI (Judicial Member)

Dated 15.09.2016